HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.Nos.1, 2 and 3 of 2025
IN/AND
WRIT APPEAL NO: 344 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 12/11/2024 passed in W.P No. 17994 of 2024 on the file of the High Court.

Between:

1. Mula Malla Loka Reddy, S/o. Mula Malla Krishna Reddy, Aged about 61 years, Occ. Business, R/o.H.No.3-13-14/B, Madhura Nagar, Ramanthapur, Hyderabad-500013
2. Smt. Mula Malla Lakshmi, W/o. Mula Malla Loka Reddy, aged about 52 years, Occupation. Housewife, Resident of House No.3-13-14/3. Madhura Nagar, Ramanthapur, Hyderabad-500013.
3. Medapally Prashanth Reddy, S/o. Surender Reddy, aged about 51 years. Occ. Business. R/o. 3-1-74. Ramshankar Nagar, Ramanthapur Hyderabad-500013.
4. M. Vishal Reddy, S/o. M. Surender Reddy, aged about 46 years, Occupation. Business, Resident of House No.3-1-74, Ramshankar Nagar, Ramanthapur, Hyderabad-500013.
5. Dr. Vankodth Balaji Pawar, S/o Gaburu Pawar, aged about 62 years, Occupation. Doctor, Resident of Flat No.201. Sree Sadan Apartment, East Marredpally, Secunderabad-500026.
6. Palugulla Sasidhara Reddy, S/o. Venkata Ramana Reddy, Aged about 34 years, Occ. Business, R/o. Uppalapadu, Chandra Sekharapuram, Prakasam District- A.P., 523112
7. Basireddy Jayarami Reddy, S/o Sri Basireddy Subbireddy, Aged about 45 Years, Occ. Business, R/o H No. 1-25, Sitharampuram, Nellore, Andhra Pradesh
8. Smt Mounika Reddy Mallala, W/o Srinivasulu Reddy, Aged about 31 years, Occ. Housewife, R/o H no. 2-37/60-2, Vinayak Nagar, Gachibowli, Hyderabad - 500032
9. K. Prem Kumar Reddy, S/o. K. Chandra Reddy, Aged about 38 years, Occ. Business, R/o.H.No.1-60/30/63/136, Anjalah Nagar, Gachibowli Village, Serilingampally Mandal, Rangareddy Dist, T.S.-500032.

10. Busireddy Navya Latha, D/o. Busireddy Nagireddy, aged about 35 years Occupation. Household, Resident of House No.1-60/30/63/136. Anjaiannagar, Gachibowli Village, Serilingampally Mandal, Ranga Reddy District

11. Panditi Srinivasa Reddy, S/o Narsi Reddy, aged about 35 years, Occupation. Business Resident of Plot No.22-A, House No.3-118, Aditya Nagar. New Hafeezpet, Serilingampally Mandal, Ranga Reddy

12. K. AISHWARYA, D/o. SRI. SRINIVAS REDDY, aged about 26 years. Occ. Household. Resident of House No.3-R-C/347/A. Aditya Nagar New Hafeezpet Village. Serilingampally Mandal, Ranga Reddy District

13. Busireddy Lohit Kumar Reddy, S/o. Busireddy Nagireddy. Aged about 31 years, Occ. Business, R/o.H.No.5-38/A, Vivekananda Colony Palem, Nagarkurnool-509215

14. Anjaneyulu Aitha, S/o. Narsimulu Aitha, Aged about 48 years, Occ. Business, R/o.H.No 1-42/NG/ 146, Miyapur Village, Serilingampally Mandal, R.R Dist, T.S.-500049.

15. RAMA KRISHNA MAMIDIPAKA, S/o. SRI. APPALA SWAMY MAMIDIPAKA, aged about 38 years, Occupation. Business, Resident of House No.HIG-11. Flat No.104, Chitrapuri Colony, Manikonda Jagir Village, Gandipet Mandal, Ranga Reddy District

16. SMT. POREDDY ANITHA, W/o. SRI.M.SRIKANTH REDDY, aged about 41 years, Occupation. Housewife, Resident of Plot No.20, Soujanya Colony, New Bowenpally, Tirumalagiri, Secunderabad-500011

17. SRI. LAKKI REDDY PRATHAPA REDDY, S/o. SRI. LAKKI REDDY JAI RAM, aged about 65 years, Occupation. Business, Resident of House No. 12-10-769, Flat No.301, Shreya Homes, Sitaphalmandi, Secunderabad

18. SRI. MALYALA BHEEM REDDY, S/o. SRI. MALYALA GANGI REDDY, aged about 60 years, Occupation. Business, Resident of House No.2-48/3/158, Street No.22 Telecom Nagar, Gachibowli Village, Serilingampally Mandal, Rang Reddy

19. BHEEMI REDDY SHEKAR REDDY, S/o. SRI, BHEEMI REDDY NARSIMHA REDDY, aged about 74 years, Occupation. Business, Resident of House No.2-2-24/A/10, Flat No.102, 1st Floor, SS Enclave, DD Colony, Bagh Amberpet Hyderabad

20. CHIPPE RAMNARAYANA, S/o. SRI. CHIPPE BAL REDDY, aged about 49 years. Occupation. Business, Resident of Satyanarayana Nagar, Karwan, Gudimalkapur, Golconda, Hyderabad

21. MR. SHAIK ABDUL MAJEED, S/o. MR. ABDUL HAMEED SHAIK. aged about 63 years. Occupation. Business, Resident of House No.42-39/2/2, RTC Colony, Wanaparthy

22. SRI. LACHIREDDY GOPI KRISHNA, S/o. SRI. LACHIREDDY APPARAO, aged about 41 years, Occupation. Private Employee, Resident of House NO.8-2-686/DR/14/15, Road No.12, Banjara Hills. Hyderabad.

...APPELLANTS

AND

1. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad, Telangana.

2. The District Collector, Ranga Reddy District, Telangana.

3. The Tahsildar Serilingampally Mandal, Dist Ranga Reddy, Telangana

4. Greater Hyderabad Municipal Corporation, Rep by its Commissioner, TankBund, Hyderabad, Telangana
5. Kamireddy Mruthyunjaya Reddy, S/o. Narmisha Reddy Aged about 61 years Occ Retired government Employee R/o. H.No. 766/2/235, Plot No. 235, Prashanthi Hills, Raidurg Village, Hyderabad
6. The Chief Secretary to the Government, Dr. B.R. Ambekar Telangana Secretariat Hyderabad, Telangana 500022
7. Allagadda Chennamma, W/o. Late Venkata Gurrapa Aged about 68 years Occ. House Wife R/o. Nallakunta Beside SBI Bank, Hyderabad

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Allow to seek the leave of this Honble Court to file the present Writ Appeal as party aggrieved and consider the same in the interest of Justice.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of (89 days) in filing the above writ appeal and consider the same in the interest of Justice.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with filing of certified copy of the order dt.12.11.2024 in W.P.No.17994 of 2024.

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dt. 12.11.2024 in W.P.No.17994 of 2024.

Counsel for the Appellants: SRI RAMESH BABU VISHWANATHULA

Counsel for the Respondent No.1 to 3: SRI S.RAHUL REDDY, SPL. GP, REP. FOR ADDL. ADVOCATE GENERAL

Counsel for the Respondent No.4: SRI G.MADHUSUDHAN REDDY, SC FOR GHMC

Counsel for the Respondent No.7: SRI R.A.CHARY

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

I.A.Nos.1, 2 and 3 of 2025
IN/AND
WRIT APPEAL No.344 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri V. Ramesh Babu, learned counsel for the appellants; Sri S. Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the State, for respondent Nos.1 to 3; Sri G. Madhusudhan Reddy, learned Standing Counsel for GHMC, for respondent No.4 and Sri R.A.Chary, learned counsel for respondent No.7.

2. I.A.No.1 of 2025 is filed by the appellants seeking leave of this Court to file the present appeal against the order dated 12.11.2024 in W.P.No.17994 of 2024. I.A.No.2 of 2025 is filed seeking to condone the delay of 89 days in filing the appeal and I.A.No.3 of 2025 is filed to dispense with the filing of certified copy of the impugned order.

3. It is submitted by learned counsel for the appellants that the appellants have not been impleaded by the writ petitioner in the pending writ petition. However, since, the appellants are the persons aggrieved and going to be affected, they have already

preferred an application seeking impleadment. In addition, they have also filed vacate stay application.

4. Since the applications seeking impleadment and vacate stay are pending consideration in the writ petition, at this stage, we find no reason to entertain the leave application.

5. Accordingly, the I.A.No.1 of 2025 is **disallowed**. Consequently, I.A.Nos.2 and 3 of 2025 stand **rejected**. Since the impugned order is an *ex parte* interlocutory order, the Writ Appeal is also not maintainable against the said order. The Writ Appeal stands **dismissed**. However, the appellants are at liberty to press their pending applications i.e., impleadment and vacate stay applications before the learned Single Judge. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

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SECTION OFFICER

To,

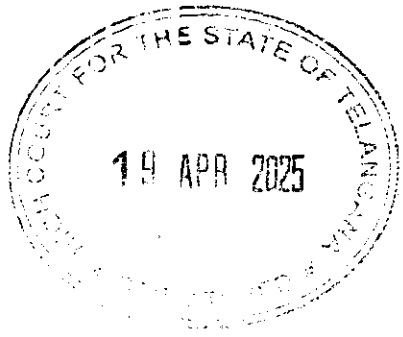
1. One CC to SRI RAMESH BABU VISHWANATHULA, Advocate [OPUC]
2. One CC to SRI R.A.CHARY, Advocate [OPUC]
3. One CC to SRI G.MADHUSUDHAN REDDY, SC FOR GHMC [OPUC]
4. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

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HIGH COURT

DATED: 25/03/2025

JUDGMENT
I.A.Nos.1, 2 and 3 of 2025
IN/AND
WA.No.344 of 2025



DISALLOWING THE I.A.No.1 of 2025;

REJECTING THE I.A.Nos.2 & 3 of 2025 &

DISMISSING THE WRIT APPEAL,

WITHOUT COSTS

(8)

1/4/25